

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**

IA-2089/2020

In

IB-1443(ND)/2019

**IN THE MATTER OF:**

M/s. Elite Steels Pvt. Ltd.

**Vs.**

M/s. Growthways Trading Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 7 IBC Code 2016

**Order delivered on 18.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

: Mr. Manoj Kumar Garg, Advocate

For the Respondent/CD

: Mr. Mohit Nandwani, Advocate for Ex-Management

For the Intervener

:

For the Ex-Management

:

For the Landlord

: Mr. Deepak Sharma, Advocate for Landlord, Mr. Dheeraj Singh Panwar Landlord

**ORDER**

Counsel for the Resolution Professional is present. Counsel viz., Mr. Mohit for Ex-Management is present. The Landlord along with Counsel is present. The Landlord is directed to file a short affidavit within a week giving the factual details about the record of the Company i.e., Growthways Trading Pvt. Ltd, by stating as to whether at any point of time he had taken control of the rented premises, wherein the record of the Company was kept or he had taken the record into his custody from the rented premises. A copy of the affidavit shall be given to the counsel for the Resolution Professional and the counsel for the Management.

List the matter on 27<sup>th</sup> November, 2020.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

UPASANA